

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 477/TL/2024

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Neemuch Transmission System Limited.

Petitioner : POWERGRID Neemuch Transmission System Limited (PNTSL)

Respondents : Madhya Pradesh Power Management Co. Ltd. (MPPMCL) and Ors.

Date of Hearing : **10.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties present : Shri V C Shekhar, PNTSL
Shri Amit, PNTSL
Shri Prashant Kumar, PNTSL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for the grant of a separate transmission licence for implementing the transmission project "*Transmission System for enabling interconnection of REGS at Neemuch S/s*" ("the Project") under the RTM mode. He further submitted that the Petitioner had been earlier granted a transmission licence (TBCB) *vide* order dated 27.12.2022 in Petition No. 247/TL/2022 for implementing a TBCB project, and subsequently, *vide* OM dated 5.9.2024, CTUIL has assigned the above Project to the Petitioner under the RTM mode for which the present Petition has been filed by the Petitioner. He further added that the Petitioner has already complied with all the requirements under the Transmission Licence Regulations, and CTUIL has also given its recommendations for the grant of a separate transmission licence to the Petitioner *vide* its letter dated 14.11.2024.

2. After hearing the representative of the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
 - (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
3. The Petition shall be listed for hearing on **6.1.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)